IN THE MATTER OF:

Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018 passed by this Commission.

AND IN THE MATTER:

Avaada Energy Private Limited
(formerly Giriraj Renewables Pvt. Ltd. – Demerged Undertaking of Welspun Energy Pvt. Ltd.)
3rd Floor, PTI Building,
4, Parliament Street,
New Delhi – 110 001

...Petitioner
VERSUS

1. Solar Energy Corporation of India Ltd.
   Having its registered office at
   1st Floor, A-Wing, D-3
   District Centre, Saket
   New Delhi- 110017

2. Maharashtra State Electricity Distribution Company Ltd.
   Prakashgad, Plot No. G-9,
   Anant Kanekar Marg,
   Bandra (E),

   ...Respondents

CORRIGENDUM/ शुद्धिपत्र

Certain inadvertent typographical errors have been corrected in the Order dated 13.01.2020
and the same are corrected as under:-

(a) After Para 40, “Issue No. 2” may be read as “Issue No. 3” and “Issue No. 3” may be
read as “Issue No. 4”.

(b) In Para No. 41, the second line “that the issue no. 2 & 3 become redundant and stand
decided accordingly against the Petitioner” is replaced by “that the issue no. 3 & 4 has become infructuous.”

2. All other terms of the Order dated 13.01.2020 in Petition No. 125/MP/2019 alongwith
I.A. 63 of 2019 remains unaltered.

Sd/-
आई.एस. झा
सदस्य

Sd/-
डॉ एम. के. अग्यार
सदस्य

Sd/-
पी. के. पुजारी
अध्यक्ष

Corrigendum in Petition No. 125/MP/2019 alongwith I.A. 63 of 2019